GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F. 5(352)/ Lit/LJ&LA/ 17/1331-42

Dated: 15/03/17

OFFICE MEMORANDUM

In compliance of the Cabinet Decision No. 2471 dated 08/03/2017, the fees payable to Additional Public Prosecutors in Hon'ble High Court of Delhi, as detailed in this Office Memorandum no. F. 5(293)/ LJ&LA/Lit/ 15/DySecy/Law/1200-1205 dated 03/12/2015, is further modified as under:

Nature of work	Existing remuneration / fees	Revised remuneration / fees
Fee payable	Fee payable to APP in Delhi High Court be Rs. 3000/- per case per day for effective hearing subject to maximum of 9000/- per day and maximum of Rs. 15000/- per case. Rs. 500/- per non effective hearing (subject to maximum of five hearings in a case).	Fee payable to Additional Public Prosecutors in Delhi High Court be Rs. 3000/- per case per day subject to maximum of Rs. 9000/- per day w.e.f. 03/12/2015, irrespective of the date of assignment of the case.
Drafting fees for Appeal / Revision (Criminal) *	Not mentioned in OM dated 03.12.2015	Rs. 3500/- per appeal/revision.
Drafting of misc. Application/other petitions at par with interim motion, notices, leave application, arbitration, company matter and other land acquisition affidavits*	Not mentioned in OM dated 03.12.2015	Rs. 2000/- per case/per application (Maximum Rs. 10000/- per case)
Clerkage charges *	Not mentioned in OM dated 03.12.2015	10% of the fees subject to maximum of Rs. 5000/- per case.

^{*} All drafting and clerkage charges will be paid by the concerned administrative department, i.e. concerned Police Station / Delhi Police.

This issues with the prior approval of Hon'ble Lt. Governor, Delhi.

(RAJ KUMAR CHAUHAN)

SECRETARY (LAW, JUSTICE & LA) 15.3.77

Dated: 15/03/17

Copy forwarded for information and necessary action to:-

- 1. The Secretary to the Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi.
- 2. The Addl. Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 3. The Secretary to Deputy Chief Minister/Minister(Law), Delhi Secretariat, New Delhi.
- 4. The OSD to the Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 5. The Registrar General, High Court of Delhi, New Delhi.
- 6. All Heads of Departments, Govt. of NCT of Delhi, New Delhi.
- 7. Commissioner, Delhi Police, Delhi Police Head Quarters, ITO, New Delhi.
- 8. Sr. Standing Counsel(Civil)/Standing Counsel(Civil)/Standing Counsel(Crl.), Delhi High Court, New Delhi.
- 9. All Additional Public Prosecutors, Delhi High Court through Standing Counsel (Criminal).
- 10. PS to Secretary(Law), Department of Law, Justice & LA, Delhi Secretariat, New Delhi.
- 11. DDO, Department of Law, Justice & LA, Delhi Secretariat, Delhi Secretariat, New Delhi.

12. Guard File.

(RAJ KUMAR CHAUHAN)

SECRETARY (LAW, JUSTICE & LA)